

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE BENCH, CHENNAI)**

Original Application No. 157 of 2024 (SZ)

IN THE MATTER OF:

Tribunal on its own motion
SUO MOTU based on the News Item in
'The Hindu' Newspaper dated: 12.02.2024,
"1 killed, 25 injured in explosion at temple
firecracker unit at Thripunithura in Kerala".

And

District Magistrate, Ernakulam

...Respondent

**REPORT FILED BY THE 1ST RESPONDENT /DISTRICT COLLECTOR,
ERNAKULAM**

Index

S.No	Particulars	Page No.
1.	Report filed by the 1 st Respondent /District Collector, Ernakulam	1-2
2.	G.O passed by Revenue (DRF-A) Department Viz. G.O.(Ms) No. 140/2026/RD dated 14.03.2026 with english translation copy.	3-8

Dated at Chennai on this the 28th day of April, 2026.

For. G. K. K.
28/4/26

M/s. E.K. KUMARESAN

Standing Counsel for State Government of Kerala - NGT(SZ) Chennai Bench

DCEKM/1702/2024-D1

**REPORT FILED BY DISTRICT COLLECTOR, ERNAKULAM
BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL**

In compliance with the directions of the Honourable National Green Tribunal, Principal Bench, New Delhi, in Original Application No. 213/2024, the following report is submitted regarding the news item published in *The Hindu* on 12th February 2024 concerning the explosion at a temple firecracker unit in Thripunithura, Kerala.

On 12th February 2024, at approximately 10:30 AM, a major explosion occurred involving firecrackers intended for a fireworks display in connection with the Puthiyakavu Devi Temple festival. The incident took place on a property situated near a Co-operative Society along YMA Road, west of the Choorakkad bus stop in Thekkumbagom Village, Kanayannur Taluk, Ernakulam District, Kerala.

The firecrackers were transported in a vehicle intended for the temple festival's fireworks display. The vehicle carrying the firecrackers, as well as the house or structure where the materials were stored, were entirely destroyed in the explosion. Residences and other buildings located within a radius of approximately 100 to 150 meters from the explosion site sustained significant structural damage. Nearby vehicles and other properties also suffered damages due to the force of the blast.

Upon verification of records, it has been confirmed that: The temple authorities had not submitted any application seeking permission for conducting a fireworks display in connection with the 2024 festival. This office has not issued any license for the storage of explosives or permission to conduct any fireworks display related to the aforementioned festival.

Revenue officials conducted inspections of all surrounding residential and commercial buildings, particularly those impacted by the explosion. Based on the instructions given to the Secretary of Thripunithura Municipality, The Engineering Department of Thripunithura Municipality has carried out a detailed assessment of the damages sustained by houses and other structures within the jurisdiction of Thekkumbagom Village widely referred to as the 'Choorakkad blast.' A comprehensive report containing the extent of damage and proposed measures for rehabilitation and compensation was submitted to the Government of Kerala on 08.05.2024 for further action.

Tragically, the explosion resulted in the deaths of the following two individuals:

1. Vishnu A, aged 29, Son of Ashok Kumar, residing at Vattavilakkathu, House No.31, Medical College post, Uloor, Thiruvananthapuram.
2. Anil S (Early reported as Divakaran), aged 62, Son of Sukumaran, residing at Saraswathi Bhavanam (H), Naduvilemuri Bhagathu, Shooranad, Kollam.

No other individuals sustained serious injuries in the incident. Consequently, financial assistance is required only for the families of the two deceased persons.

As per the judgment of the Hon'ble National Green Tribunal dated 11.03.2024 in OA No. 157/2024 (earlier numbered as 213/2024/PB), the following compensation amounts have been directed: ₹20,00,000 (Twenty Lakh Rupees) to the legal heirs of each deceased person and ₹10,00,000 (Ten Lakh Rupees) to each person injured in the incident.

However, it is brought to the kind attention of the Honourable Tribunal that, The amount ordered as compensation by the Honourable Tribunal exceeds the quantum of ex gratia assistance typically provided by the State Government for accidental deaths under existing schemes and norms. A decision regarding the disbursement of compensation at the scale directed by the Honourable Tribunal is pending consideration at the Government level. Reports and recommendations concerning the matter have already been submitted to the State Government for further necessary action. No specific orders or directions have been received from the Government thus far regarding the release of funds for the said compensation.

Monetary assistance to the legal heirs of the deceased individuals will be disbursed expeditiously as soon as the requisite directions are received from the competent Government authorities.

The above facts are respectfully submitted before the Honourable National Green Tribunal for its kind information and for passing such orders as deemed appropriate.




District Collector

Ernakulam

**DISTRICT COLLECTOR
ERNAKULAM**

"ഭരണഭാഷ മാതൃഭാഷ"



കേരള സർക്കാർ

സംഗ്രഹം

റവന്യൂ വകുപ്പ് - മുഖ്യമന്ത്രിയുടെ ദുരിതാശ്വാസ നിധി - എറണാകുളം ജില്ലയിൽ തൃപ്പൂണിത്തുറ പുതിയകാവ് ദേവീക്ഷേത്രത്തിലെ ഉത്സവത്തിന് വാഹനത്തിൽകൊണ്ടുവന്ന കരിമരുന്ന സാമഗ്രികൾ 12/02/2024 -ന് ചുരക്കാട് വെച്ച് പൊട്ടിത്തെറിച്ചുണ്ടായ അപകടം - ബഹു.ദേശീയ ഹരിത ട്രൈബ്യൂണൽ സമേധയാ എടുത്ത O.A. 213/2024 നമ്പർ കേസിലെ 11/03/2024 ലെ ഉത്തരവ് നടപ്പിലാക്കിക്കൊണ്ട് ഉത്തരവ് പുറപ്പെടുവിക്കുന്നു.

റവന്യൂ (ഡിആർഎഫ്-എ) വകുപ്പ്

സ.ഉ.(കൈ) നം.140/2026/RD തീയതി.തിരുവനന്തപുരം, 14-03-2026

- പരാമർശം:-
1. ബഹു.ദേശീയ ഹരിത ട്രൈബ്യൂണൽ സമേധയാ എടുത്ത O.A. 213/2024 നമ്പർ കേസിലെ 11/03/2024 ലെ ഉത്തരവ്.
 2. ലാൻഡ് റവന്യൂ കമ്മീഷണറുടെ 18/12/2025 ലെ LR/2655/2024-LR(H1) നം. കത്ത്.
 3. എറണാകുളം ജില്ലാ കളക്ടറുടെ 12/02/2024, 03/04/2024, 17/02/2025, 19/03/2025 എന്നീ തീയതികളിലെ DCEKM/1702/2024-D1 നം. കത്തുകൾ
 4. കേരള സംസ്ഥാന ദുരന്ത നിവാരണ അതോറിറ്റിയുടെ 19/01/2026 ലെ MTO 11/374/2025/SDMA-KSDMA നം. കത്ത്.

ഉത്തരവ്

എറണാകുളം ജില്ലയിൽ തൃപ്പൂണിത്തുറ പുതിയകാവ് ദേവീക്ഷേത്രത്തിലെ ഉത്സവത്തിന് വാഹനത്തിൽകൊണ്ടുവന്ന കരിമരുന്ന സാമഗ്രികൾ 12/02/2024 -ന് രാവിലെ 10.30-ന് ചുരക്കാട് വെച്ച് പൊട്ടിത്തെറിക്കുകയുണ്ടായി. അപകടവാർത്ത ശ്രദ്ധയിൽപ്പെട്ട ബഹു. ദേശീയ ഹരിത ട്രൈബ്യൂണൽ സമേധയാ O.A. 213/2024 നമ്പരായി കേസെടുക്കുകയും പരാമർശം (1) പ്രകാരം ഉത്തരവ് പുറപ്പെടുവിക്കുകയുണ്ടായി.

2) ടി അപകടത്തിൽ രണ്ട് പേർ മരണപ്പെട്ടുവെന്നും നിയമാനുസൃത അവകാശികൾ ധനസഹായത്തിനായി CMDRF Portal മുഖേന അപേക്ഷ സമർപ്പിച്ചിട്ടില്ലാത്തതാണെന്നും പരാമർശം (3) പ്രകാരം ജില്ലാ കളക്ടർ റിപ്പോർട്ട് ചെയ്തിട്ടുള്ളതാണ്. പടക്കനിർമാണത്തിന്റെ കരാർ തിരുവനന്തപുരം സ്വദേശി ആദർശ് എന്ന ആളാണ് എടുത്തതെന്നും ടിയാന്റെ മാതാവിന്റെ പേരിലാണ് പടക്കനിർമാണ ലൈസൻസ് എന്നും, അവർ മരണപ്പെട്ടിട്ടുള്ളതാണെന്നും അപകടത്തിൽപ്പെട്ടവരുടെ പരിക്ഷകൾ നിസ്സാരമാണെന്നും എറണാകുളം ജില്ലാ കളക്ടർ റിപ്പോർട്ട് ചെയ്തിട്ടുള്ളതാണ്.

3) സർക്കാർ ഇക്കാര്യം വിശദമായി പരിശോധിച്ചു. എറണാകുളം ജില്ലയിൽ തൃപ്പൂണിത്തുറ പുതിയകാവ് ദേവീക്ഷേത്രത്തിലെ ഉത്സവത്തിന് വാഹനത്തിൽ കൊണ്ട് വന്ന കരിമരുന്ന സാമഗ്രികൾ ചുരക്കാട് വെച്ച് പൊട്ടിത്തെറിച്ചു ഉണ്ടായ അപകടത്തിൽ മരണപ്പെട്ട 2 പേരുടെ (തിരുവനന്തപുരം സ്വദേശി വിഷ്ണു S/o

അശോകൻ, വരുവിലാകത്ത്, ഉള്ളൂർ, കൊല്ലം സ്വദേശി അനിൽകുമാർ S/o സുകുമാരൻ, പീടികത്തറ വീട്, കോട്ടപ്പുറം) ആശ്രിതർക്ക് 10 ലക്ഷം രൂപ വീതം, മുഖ്യമന്ത്രിയുടെ ദുരിതാശ്വാസ നിധിയിൽ നിന്നും അനുവദിച്ചുകൊണ്ട് ഉത്തരവാകുന്നു.

4) പ്രസ്തുത ഇനത്തിൽ വിതരണത്തിന് ആവശ്യമായി വരുന്ന 20,00,000/- (ഇരുപത് ലക്ഷം രൂപ മാത്രം) മുഖ്യമന്ത്രിയുടെ ദുരിതാശ്വാസ നിധിയുടെ ഖജാൻജിയായ ധനകാര്യ വകുപ്പ് അഡീഷണൽ ചീഫ് സെക്രട്ടറിയുടെ പേരിലുള്ള T.P.80 അക്കൗണ്ട് മുഖാന്തിരം എറണാകുളം ജില്ലാ കളക്ടർക്ക് അനുവദിക്കേണ്ടതും, ജില്ലാ കളക്ടർ ടി തുക താമസംവിനാ വിതരണം നടത്തി വിവരം സർക്കാരിനെ അറിയിക്കേണ്ടതുമാണ്.

5) ലയബിലിറ്റി ഫിക്സ് ചെയ്ത കഴിയുമ്പോൾ ബന്ധപ്പെട്ട വ്യക്തി/സംഘടകരിൽ നിന്നും ടി തുക മുഖ്യമന്ത്രിയുടെ ദുരിതാശ്വാസ നിധിയിലേക്ക് തിരികെ ഈടാക്കുന്നതിന് ആവശ്യമായ നടപടി എറണാകുളം ജില്ലാ കളക്ടർ സ്വീകരിക്കേണ്ടതാണ്.

6) ബഹു.ദേശീയ ഹരിത ട്രൈബ്യൂണൽ സ്വമേധയാ എടുത്ത O.A. 213/2024 നമ്പർ കേസിലെ 11/03/2024 ലെ ഉത്തരവ് ഇപ്രകാരം നടപ്പിലാക്കുന്നു.

(ഗവർണ്ണറുടെ ഉത്തരവിൻ പ്രകാരം)
എം ജി രാജമാണിക്കം
സെക്രട്ടറി

അഡ്വക്കേറ്റ് ജനറൽ, എറണാകുളം (ആമുഖ കത്ത് സഹിതം)

ലാൻഡ് റവന്യൂ കമ്മീഷണർ, തിരുവനന്തപുരം

ജില്ലാ കളക്ടർ, എറണാകുളം (ആവശ്യമായ തുടർ നടപടിക്കായി)

മന്വർ സെക്രട്ടറി, കേരള സംസ്ഥാന ദുരന്ത നിവാരണ അതോറിറ്റി, ഒബ്സർവേറ്ററി ഹിൽസ്, വികാസ് ഭവൻ പി.ഒ., തിരുവനന്തപുരം

ധനകാര്യ വകുപ്പ് അഡീഷണൽ ചീഫ് സെക്രട്ടറി (മുഖ്യമന്ത്രിയുടെ ദുരിതാശ്വാസ നിധി ഖജാൻജി)

പൊതുഭരണ (എസ്.സി) വകുപ്പ് (13/03/2026 ലെ മന്ത്രിസഭായോഗ തീരുമാനം, ഇനം. 3916)

വിവര പൊതുജന സമ്പർക്ക (വെബ് & ന്യൂ മീഡിയ) വകുപ്പ് (ഗവ. വെബ് സൈറ്റിൽ പിസിദ്ധീകരിക്കുന്നതിന്)

ധനകാര്യ (ഫണ്ട്സ്) വകുപ്പ്

നിയമ വകുപ്പ് (Ref. No.OPN-G2/45/2025-LAW dt. 12/03/2025)

ആഭ്യന്തര (എഫ്) വകുപ്പ്

ദുരന്ത നിവാരണ (എ) വകുപ്പ്

കരുതൽ ഫയൽ / ഓഫീസ് കോപ്പി

ഉത്തരവ് പ്രകാരം

Signed by
Maheswari A

Date: 14-03-2026 21:57:20

പകർപ്പ്: ബഹു. മുഖ്യമന്ത്രിയുടെ പ്രൈവറ്റ് സെക്രട്ടറിയ്ക്ക്

ബഹു. റവന്യൂ വകുപ്പ് മന്ത്രിയുടെ പ്രൈവറ്റ് സെക്രട്ടറിയ്ക്ക്

റവന്യൂ വകുപ്പ് സെക്രട്ടറിയുടെ പി.എ.യ്ക്ക്

റവന്യൂ വകുപ്പ് സ്പെഷ്യൽ സെക്രട്ടറിയുടെ പി.എ.യ്ക്ക്

Government of Kerala**Abstract**

Revenue Department – Chief Minister’s Distress Relief Fund – Explosion of fireworks materials transported for the festival of Tripunithura Puthiyakavu Devi Temple at Choorakkad, Ernakulam District on 12/02/2024 – Implementation of the order of the Hon’ble National Green Tribunal dated 11/03/2024, in the suo motu case O.A. No. 213/2024 – Orders issued.

Revenue (DRF-A) Department

G.O. (Ms) No. 140/2026/RD

Dated, Thiruvananthapuram, 14-03-2026

-
- Reference:-
1. Order dated 11/03/2024 of the Hon’ble National Green Tribunal in the suo motu case O.A. No. 213/2024.
 2. Letter No. LR/2655/2024-LR(H1) of the Commissioner of Land Revenue, dated 18/12/2025.
 3. Letters No. DCEKM/1702/2024-D1 of the District Collector, Ernakulam, dated 12/02/2024, 03/04/2024, 17/02/2025, and 19/03/2025.
 4. Letter No. MTO 11/374/2025/SDMA-KSDMA of the Kerala State Disaster Management Authority, dated 19/01/2026.

Order

On 12/02/2024, at 10:30 AM, firework materials brought in a vehicle for the festival at the Tripunithura Puthiyakavu Devi Temple in Ernakulam district exploded at Choorakkad. The Hon’ble National Green Tribunal, having taken notice of the accident news, registered a suo motu case as O.A. No. 213/2024 and issued an order as per reference (1).

2) The District Collector has reported as per reference (3) that two persons died in the said accident and the legal heirs have not yet submitted applications for financial assistance through the CMDRF Portal. The Ernakulam District Collector has reported that the fireworks manufacturing contract was taken by Adarsh, a native of Thiruvananthapuram. It is also reported that, the manufacturing license is in his mother’s name, who is deceased, and the injuries sustained by those involved in the accident are minor.

3) The Government have examined the matter in detail. An order is hereby issued sanctioning ₹10 lakh each from the Chief Minister’s Distress Relief Fund to the dependents of the two deceased persons (Vishnu, S/o Ashokan, Varuvilakathu,

Ullur, Thiruvananthapuram and Anilkumar, S/o Sukumaran, Peedikathara House, Kottappuram, Kollam) who died in the accident caused by the explosion of firework materials brought for the festival at the Puthiyakavu Devi Temple, Thrippunithura, Ernakulam district, at Choorakkad.

4) The required amount of ₹20,00,000/- (Rupees Twenty Lakhs only) for the distribution of this item shall be sanctioned to the Ernakulam District Collector through the T.P. 80 Account held in the name of the Additional Chief Secretary (Finance), who is the Treasurer of the Chief Minister's Distress Relief Fund. The District Collector shall distribute the said amount without delay and report the matter to the Government.

5) Once the liability is fixed, the Ernakulam District Collector shall take necessary steps to recover the said amount from the concerned person/organizers and remit it to the Chief Minister's Distress Relief Fund.

6) The order dated 11/03/2024 issued by the Hon'ble National Green Tribunal in the suo motu case O.A. No. 213/2024 is hereby implemented.

(By Order of the Governor)

M.G. Rajamanickam

Secretary

Advocate General, Ernakulam (Along with covering letter)

Land Revenue Commissioner, Thiruvananthapuram

District Collector, Ernakulam (For further proceedings)

Member Secretary, Kerala State Disaster Management Authority, Observatory Hills, Vikas Bhavan P.O., Thiruvananthapuram

Additional Chief Secretary, Finance Department (Treasurer, CMDRF)

General Administration (SC) Department (Item No. 3916, Cabinet Meeting Decision dated 13/03/2025)

Information & Public Relations (Web & New Media) Department (For publishing on the Government website)

Finance (Funds) Department

Law Department (Ref. No. OPN-G2/45/2025-LAW dt. 12/03/2025)

Home (F) Department

Disaster Management (A) Department

Stock File / Office Copy

By Order

Signed by

Maheswari A

Date: 14-03-2026 21:57:20

Copy to: Private Secretary to the Hon'ble Chief Minister
Private Secretary to the Hon'ble Minister for Revenue
P.A. to the Secretary, Revenue Department
P.A. to the Special Secretary, Revenue Department

**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL
(SOUTHERN ZONE BENCH,
CHENNAI)**

**Original Application No. 157 of 2024
(SZ)**

IN THE MATTER OF:

Tribunal on its own motion
SUO MOTU based on the News Item in
'The Hindu' Newspaper dated:
12.02.2024, "1 killed, 25 injured in
explosion at temple firecracker unit at
Thripunithura in Kerala.

And

District Magistrate, Ernakulam
...Respondent

**REPORT FILED BY THE 1ST
RESPONDENT /DISTRICT COLLECTOR,
ERNAKULAM**

**E.K. KUMARESAN,
Standing Counsel for Government
of Kerala**

No.6, Indian Chambers (SICCI)
Annex Building, Ground Floor,
Esplanade, Chennai - 600 108.

Cell No: 9597435955